

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 13

CP(IB) No. 422/Chd/Hry/2019

Under Section 9, IBC 2016

In the matter of:-

Bharat Chains and Lifting TacklesPetitioner/Operational Creditor

Vs.

Vidisha Industries Pvt. Ltd.Respondent/Corporate Debtor

Present :

Mr. Amandeep Singh, Advocate for the petitioner-operational creditor.
Respondent already ex parte vide order dated 28.10.2022.

It is stated by learned counsel for the petitioner that the proprietor of the petitioner firm, Mr. Dinesh Kumar Gupta, has already expired. The Legal Representatives of deceased proprietor Mr. Dinesh Kumar Gupta be placed on record and after placing the LRs on record, they may withdraw the present petition as stated by learned counsel. Let the same be done within three weeks. List on 31.03.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 02, 2023
VN